

Inclusion of Ho language in Eighth Schedule of Constitution

2464. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any proposal from Jharkhand seeking inclusion of Ho language which is widely spoken in Kolhan division of Jharkhand, in the Eighth Schedule of the Constitution of India;

(b) if so, the details thereof;

(c) whether Government has taken any decision on the request; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) At present there are demands for inclusion of 38 languages including Ho in the Eighth Schedule to the Constitution. These are:—

(1) Angika, (2) Banjara, (3) Bazika, (4) Bhojpuri, (5) Bhoti, (6) Bhotia, (7) Bundelkhadi, (8) Chhattisgarhi, (9) Dhatki, (10) English, (11) Garhwali (Pahari), (12) Gondi, (13) Gujjar/Gujari (14) Ho, (15) Kachachhi, (16) Kamtapuri, (17) Karbi, (18) Khasi, (19) Kodava (Coorg), (20) Kok Barak, (21) Kumaoni (Pahari), (22) Kurukh, (23) Kurmali, (24) Lepcha, (25) Limbu, (26) Mizo (Lushai), (27) Magahi, (28) Mundari, (29) Nagpuri, (30) Nicobarese, (31) Pahari (Hiimachali), (32) Pali, (33) Rajasthani, (34) Sambalpuri/Kosali, (35) Shaurseni (Prakrit), (36) Siraiki, (37) Tenyidi and (38) Tulu.

(c) and (d) At present there is no established set of objective criteria for inclusion of languages in the Eighth Schedule to the Constitution. As the evolution of dialects and languages is dynamic, influenced by socio-economic-political developments, it is difficult to fix any criterion for languages, whether to distinguish them from dialects, or for inclusion in the Eighth Schedule to the Constitution of India. Thus, both attempts, through the Pahwa (1996) and Sitakant Mohapatra (2003) Committees to evolve such fixed criteria have not borne fruit.

Fund to Madhya Pradesh under modernisation of prisons scheme

†2465. DR. SATYANARAYAN JATIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the funds allotted to the State of Madhya Pradesh out of resources earmarked for States' second phase of modernisation of prisons scheme and places where from this demand had been made and current status of approval thereof and by when the same amount would be made available; and

†Original notice of the question was received in Hindi.

(b) the details of scheme/programme and implementation thereof with regard to modernisation of prisons in reference to part (a) above?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (b) 'Prisons' is a State subject under List II of the Seventh Schedule to the Constitution. Prison Administration is therefore the responsibility of State Governments. A consolidated Memorandum was submitted by the Ministry of Home Affairs to the Fourteenth Finance Commission, which included the demands projected by States/UTs amounting to ₹ 13,962.60 crore for prison reforms in the second phase of modernization of prisons. The 14th Finance Commission, however observed that in view of improved outlay for States, there is appropriate fiscal space to provide for additional expenditure needed for their requirements and did not make any allocation in favour of Central Government for this purpose. As no funds have been earmarked for the scheme, the second phase of Prison Modernisation Scheme has not been launched.

Integrated control centre within the Ministry

2466. PROF. M.V. RAJEEV GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Ministry is aiming to set up a state-of-the-art integrated control centre within the Ministry;
- (b) if so, by when the project is likely to begin; and
- (c) the advantages of such an integrated control system?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) No. such proposal is under consideration in this Ministry. This Ministry already has Integrated Emergency Operation Centre operational on 24x7 basis at North Block, New Delhi to monitor natural and manmade disasters.

Discrimination in financial help

2467. SHRI KIRANMAY NANDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the State-wise number of personnel who sacrificed their lives fighting against anti-national acts like terrorism, etc.;
- (b) the details of help being provided by Government to their families during last two years;